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Title: Discussion on the motion for consideration of the Constitution (One Hundred Seventeenth Amendment) Bill, 2012 (Amendment of article 16) as passed by Rajya Sabha.

MADAM SPEAKER: Shri V. Narayanasamy.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam Speaker, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

...(Interruptions)

I thank you for giving me this opportunity to move this Constitution Amendment Bill for amending article 16 (4a) of the Constitution. The terms are as follows: ... (Interruptions)

Notwithstanding anything contained elsewhere in the Constitution, the Scheduled Castes and Scheduled Tribes notified under articles 341 and 342 respectively shall be deemed to be backward and nothing in this article shall prevent the State from making any provision for reservation in matters of promotion, consequential seniority to any ... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, the 20th December, 2012.

15.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Thursday, December 20, 2012/Agrahayana 29, 1934 (Saka).

* Not recorded.